

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422

IA/3153/ND/2024, IA/3296/ND/2024 in IB/442/ND/2022

IN THE MATTER OF:

Locofast Online Services Private Limited	Applicant
Versus		
Bee k Bee Prints Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For ex-Director Jagjit Singh : Adv. Alakh Alok Srivastava

For the Respondent : Mr. Sajal Manchanda and Mr. Nitish Sharma,
counsel for Respondent No. 1/ Satbir Singh Matharu in IA/3153/ND/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3153/ND/2024

No representation on behalf of the applicant. Learned Counsel for the respondent No. 1 is present through video-conferencing and has submitted that reply has been filed, however the same is still not reflecting on e-portal of the This Adjudicating Authority. Learned Counsel for the respondent No. 1 is directed to approach the Registry and take steps for uploading the same on e-portal of the Tribunal. List this matter on 23.08.2024 along with remaining IAs.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)